

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 217
IB-283/ND/2020

IN THE MATTER OF:

M/s. Kapila Colours Pvt. Ltd.

...PETITIONER

Vs.

M/s. Samtex Desing Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 07.12.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

**For the Respondent/ Corporate-debtor :Mr. Anirudh Deshmukh,
Advocate.**

ORDER

Heard the submissions made by the Learned Counsel for the Corporate-debtor. None appeared on behalf of Operational-creditor/Petitioner at the time of Virtual Hearing of the matter. In the interest of justice, matter is adjourned to 08.01.2021. Registry may serve notice to the Operational-creditor by e-mail as well as speed post denoting the fact if they do not represent themselves or through their Counsel the petition will be dismissed.

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**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**

(Meenu)